

problems of the people. They do not know anything. They are as ignorant as the Ministers themselves, who are tackling the Manipur problem. The problems of the local people can be tackled by the local people alone. If you trust them you will beget trust. You must also reciprocate when they are behaving in such a democratic and constitutional way.

Shri Sarangadhar Das: I have, a couple of hours ago, sent an amendment which has not, perhaps, reached you. But, there is an amendment in the name of Shri R. N. S. Deo which I support and which, I believe, is taken as moved. It is amendment No. 145 which is for the insertion of a new clause, clause 24(A). It reads:

"Notwithstanding the foregoing provision, if any State is dissatisfied with the recommendations of the Zonal Council in regard to border disputes or linguistic minorities, and represents to the Government of India for the appointment of a Boundary Commission or for arbitration, the Government of India shall appoint a Boundary Commission or Tribunal consisting of Judges of the Supreme Court or High Courts for investigating into and adjudicating upon such representation, and the Government of India shall take necessary steps to implement the award of such Commission or Tribunal as the case may be."

It is unfortunate that, no matter how much we have pleaded, Orissa's case has been absolutely neglected and brushed aside by the Government. I do not know why even the Home Minister does not care to reply to our query. When we come to the last stage of this Bill, there is this provision for zonal councils. I do not believe that these zonal councils will be of any use.

Mr. Deputy-Speaker: The hon. Member may continue the next day if he does not believe in that. We will now take up non-official business.

## COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

### FIFTY SEVENTH REPORT

Shri Atkar (North Setara): Sir, I beg to move:

"That this House agrees with the Fifty-seventh Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 1st August 1956."

Sir, this is a simple and non-controversial Report in connection with the allotment of time for the resolutions put down for this day. For the resolution on the representation of African and Asian Nations in U.N.O. in proportion to their population two hours have been allotted out of which only two minutes have been taken. The remaining one hour and 58 minutes have to go on that resolution. The other three resolutions have been allotted 2 hours and 15 minutes each. Sir, I suggest that this Report be accepted by this House.

Mr. Deputy-Speaker: The question is:

"That this House agrees with the Fifty-seventh Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 1st August, 1956."

The motion was adopted.

## RESOLUTION RE REPRESENTATION OF AFRICAN AND ASIAN NATIONS IN U.N.O.

Mr. Deputy-Speaker: The House will now resume discussion on the following Resolution moved by Shri Brajeshwar Prasad on the 20th July, 1956:

"This House recommends to the Government of India to press for the revision of the Charter of the United Nations so that African and Asian nations may